

THE MINISTER OF STATE OF THE
MINISTRY OF COMMERCE (SHRI
P.CHIDAMBARAM): (a) No, sir.

(b) to (e). Do not arise.

321
Motor Accident Claims Tribunals

6040. SHRI ARJUN SINGH YADAV:
Will the Minister of SURFACE TRANSPORT
be pleased to state:

(a) whether attention of the Govern-
ment has been drawn to the news-item
captioned "Tribunals come under fire for
tardiness" appearing in the 'Indian Express'
dated August 21, 1991; and

(b) if so, the facts in this regard and the
action taken or proposed to be taken in the
matter?

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT
(SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) As per Section 165 of the Motor
Vehicles Act, the responsibility for setting up
of the Claim Tribunals and the procedures to
be followed by them rests with the State
Govts. The recommendations made in the
Study Report have been forwarded to the
State Govts. as also the nationalised insur-
ance companies for taking appropriate ac-
tion for speedy disposal of the claim cases.

321
**Bank Charges for Handling Foreign
Exchange/Transactions**

6041. DR. LAXMINARAYAN PANDEY:
Will the Minister of FINANCE be pleased to
refer to the reply given to Unstarred Ques-
tion No. 699 on July 26, 1991 and state:

(a) whether the charges listed in the
booklet titled "Rules of Foreign Exchange
Dealers' Association of India" are mandatory
or the banks can levy higher charges; and

(b) the name of the agency which has
been set up or exists for redressal of griev-
ances of exporters in respect of higher
charges levied by banks for handling foreign
exchange transactions?

THE MINISTER OF STATE OF THE
MINISTRY OF FINANCE (SHRI DALBIR
SINGH): (a) The Reserve Bank of India
(RBI) has reported that the charges levied by
authorised dealers in India as prescribed by
the Foreign Exchange Dealers Association
of India and listed in their booklet, are man-
datory. The authorised dealer, i.e. the banks,
cannot levy charges other than those pre-
scribed therein.

(b) The exporters can approach the
Foreign Exchange Dealers' Association of
India at their address, 17th Floor, Maker
Towers F. Cuffe Parade, Bombay-5, for
redressal of their grievances pertaining to
charges levied by the authorised dealers.

322 *Foreign Exchange*
Alleged FERA Violation in Rice Deal

6042. SHRI MADAN LAL KHURANA:
Will the Minister of FINANCE be pleased to
state:

(a) whether attention of the Govern-
ment has been drawn to the news item
caption "Massive FERA Violation in Rice
Deal" appearing in the Indian Express dated
August 23, 1991;

(b) if so, whether it is a fact that several
serious cases of FERA violations amounting
crores of rupees involving a group of influen-
tial rice exporters from Bombay have come
to light;

(c) if so, the details of the exporters
involved in the rice export deal and the action
taken against them;

(d) the details of other cases of FERA

violations during the last three years and the action taken thereon; and

(e) the measures taken to check and plug all loopholes abetting the FERA violation?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) and (c). The enquiries into certain cases of exports made under Rupee Trade arrangements and suspected to have been diverted to hard currency area, are at preliminary stage. Disclosure of details at this stage would effect the inquiries.

(d) The Enforcement Directorate had registered 22,797 cases for enquires and initiated adjudication proceedings in 13,012 cases; prosecution was launched in 1210 cases.

(e) The enforcement agencies are vigilant for apprehending the Offenders.

323 *Unemployment*
Loans to Unemployed Youth in
Uttar Pradesh

6043. **SHRI BHUWAN CHANDRA KHANDURI:** Will the Minister of FINANCE be pleased to state:

(a) the number of unemployed youth and other persons living below poverty line who were given loans from banks during

January 1, 1991 to June 1991, State-wise;

(b) the number of such persons covered in Pauri Garhwal and Chamoli districts in Uttar Pradesh separately;

(c) whether the Government are aware that the loans are not being extended to rural people in Uttar Pradesh;

(d) if so, the reasons therefor and the steps the Government have taken in this regard; and

(e) the target fixed in respect of covering unemployed youth and other persons below poverty line in the next two years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The commercial banks provide loans to unemployed youth and other persons, who come forward with viable scheme in all part of the country including Pauri Garhwal and Chamoli districts of Uttar Pradesh. The data collecting system will not generate information about the number of unemployed youth and other persons sanctioned loans who may be living below the poverty line.

(c) and (d). The break-up of advances to weaker sections under priority sector by public sector banks in Uttar Pradesh (including the districts of Pauri Garhwal and Chamoli) as on the last Friday of September 1989 were as follows:

	<i>No. of Accounts</i>	<i>Balance outstanding</i>
	<i>Rs. in lakhs</i>	<i>Rs. in crores</i>
1. Integrated Rural Development programme (IRDP)	12.50	345.74
2. Differential Rate of Interest (DRI) beneficiaries	2.88	64.04